

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
BRIGHTSUN TECHNOCRAFT PRIVATE LIMITED**
RELEVANT PARTICULARS

1.	Name of Corporate Debtor	BRIGHTSUN TECHNOCRAFT PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	22/11/2007
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – National Capital Territory of Delhi and Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U80904DL2007PTC170656
5.	Address of the registered office and principal office (if any) of Corporate Debtor	B-134, 1st Floor, Joshi Colony Mandawli Fazalpur, Delhi-110092 175/F.I.E. Patparganj Industrial Area, New Delhi-110092
6.	Insolvency commencement date in respect of Corporate Debtor	07/02/2020 (order copy received on 28.02.2020)
7.	Estimated date of closure of insolvency resolution process	05/08/2020
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Ksubhra Narayan Mohapatra IP Reg. No.: IBBI/IPA-002/IP-N00618/2018-19/11981
9.	Address & email of the interim resolution professional, as registered with the board	24, 2nd Floor, F-21, Lado Sarai, Behind Kalimata Mandir, New Delhi -110030 Email : ksnm72@hotmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	5, Ground Floor, F-21, Lado Sarai, Behind Kalimata Mandir, New Delhi -110030 Email: irp.brightsuntechnocraft@gmail.com
11.	Last date for submission of claims	13/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Nil
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Brightsun Technocraft Private Limited** on **07/02/2020**.

The creditors of **Brightsun Technocraft Private Limited**, are hereby called upon to submit their claims with proof on or before **13/03/2020** the date falling fourteen days from the appointment of the interim resolution professional, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Ksubhra Narayan Mohapatra
Interim Resolution Professional

Date: 29.02.2020

Place: New Delhi

Reg. No.: IBBI/IPA-002/IP-N00618/2018-19/11981